

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA

UNSTARRED QUESTION NO. 535
(TO BE ANSWERED ON 19.07.2017)

SHORTAGE OF STAFF IN CBI

**535. SHRI CH. MALLA REDDY:
SHRI VENKATESH BABU T.G.:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the actual/sanctioned strength of officers/staff in CBI, category-wise;
- (b) whether acute shortage of staff in CBI severely hampers the ongoing investigations and functioning of the CBI;
- (c) if so, the details thereof and the reasons for not filling up of all the vacant posts;
- (d) whether the lack of adequate housing is discouraging officers from States to join the CBI if so, the details thereof;
- (e) whether the Government is considering to recruit officers (in some proportion) at Group 'A' level in the agency through UPSC civil services examination; and
- (f) if so, the details thereof and other steps taken by the Government to fill up all the vacant posts in CBI?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): The category wise actual and sanctioned strength of officers/staff in CBI as on 01.07.2017 is as under:-

Designation of posts	Actual Strength	Sanctioned Strength
Executive Ranks	4119	5000
Law Officers	270	370
Technical Officers	71	162
Ministerial Staff	1369	1672
Canteen Posts	39	70
GRAND TOTAL	5868	7274

(b) to (d): With effective use and optimal deployment of existing personnel, the vacancies have not affected the performance of the CBI adversely.

Contd..2/-

Filling up of vacant posts in terms of relevant Recruitments Rules is an ongoing process. The number varies from time to time depending on the induction, promotion, retirement and repatriation. Induction of officers on direct recruitment /deputation basis from Central Government Departments/various State Governments/CPOs etc. depends on availability of eligible candidates.

Central Government has approved various housing projects of CBI for acquiring land for construction of Residences for CBI personnel at different stations throughout the country.

(e): No, Madam.

(f): CBI has been proactively making efforts to ensure filling up of its vacant posts. The Government takes various steps to ensure that vacancies are filled up speedily viz.:

- Proposals for induction of officers at senior level in CBI are placed before the Selection Committee for consideration.
- Power has been delegated to Director, CBI for extending deputation tenure in respect of Inspectors in CBI for the 9th and 10th year also in addition to extension for 6th, 7th and 8th year.
- Approval for appointment of Dy. SP through Limited Department Competitive Examination (LDCE).
- Recruitment Rules (RR) for Assistant Sub-Inspector (ASI) and Head Constables (HC) have been revised with a provision for 5% Induction of the ASI and HC on deputation basis.
- Requisitions are made for dossiers from the recruiting agencies i.e. UPSC/ SSC for filling up the posts under direct recruitment quota such as Law Officers i.e. PP/APP, Sub-Inspector, LDC & Stenographers.
- Holding DPCs for promotion of officers in various ranks under promotion quota.
- Filling up vacancies in various ranks under deputation quota, as per the provision in RRs pertaining to the ranks.
- Induction of officials of CPOs/State Police as Inspector on deputation basis.
- Requesting all CPOs as well as State Police to send nomination of officers/officials for deputation in CBI.
- Filling up the posts of Constables on deputation basis from various CPOs/State Police.
